

ITEM NO.101

COURT NO.16

SECTION II-C

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 2826/2023

UMAR KHALID

Appellant(s)

VERSUS

STATE OF NCT OF DELHI

Respondent(s)

[GROUP MATTER]
(IA No. 103150/2023 - EXEMPTION FROM FILING O.T.
IA No. 94339/2023 - EXEMPTION FROM FILING O.T.
IA No. 103149/2023 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

W.P.(Cr1.) No. 88/2022 (X)
(FOR ADMISSION and IA No.33503/2022-EXEMPTION FROM FILING O.T.)

W.P.(Cr1.) No. 513/2023 (X)

W.P.(C) No. 164/2021 (PIL-W)
(FOR ADMISSION)

W.P.(Cr1.) No. 470/2021 (X)

W.P.(Cr1.) No. 504/2021 (X)
(IA No. 156827/2021 - STAY APPLICATION)

W.P.(C) No. 1377/2021 (X)

W.P.(C) No. 230/2022 (PIL-W)
(FOR ADMISSION)

W.P.(Cr1.) No. 79/2022 (X)
(FOR ADMISSION)

W.P.(Cr1.) No. 80/2022 (X)

W.P.(Cr1.) No. 78/2022 (X)
(FOR ADMISSION)

Date : 29-11-2023 These matters were called on for hearing today.

CORAM :

**HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE SATISH CHANDRA SHARMA**

For Appellant(s)

Mr. Arvind Datar, Sr. Adv.
Ms. Nisha Bhambhani, Adv.
Mr. Rajat Arora, AOR
Mr. Rahul Unnikrishnan, Adv.
Mr. Harshvardhan Kotla, Adv.
Mr. Raghav Kohli, Adv.
Mr. Rohan Alva, Adv.
Ms. Gayatri T, Adv.
Ms. Mariya Shahab, Adv.
Mr. Nibin Louis, Adv.

Mr. Sandeep Sudhakar Deshmukh, AOR
Mr. Nishant Sharma, Adv.
Mr. Swapnil Anil Walde, Adv.

Mr. Prashant Bhushan, AOR
Mr. Rahul Gupta, Adv.
Ms. Alice Raj, Adv.

Mr. N. Sai Vinod, AOR

Mr. Jaimon Andrews, Adv.
Mr. Ameen Hasan K, Adv.
Mr. A. Karthik, AOR

Ms. Sumita Hazarika, AOR

For Respondent(s)

Mr. Tushar Mehta, Solicitor General(NP)
Mr. Suryaprakash V.Raju, A.S.G.(NP)
Mr. Shreekant Neelappa Terdal, AOR
Mr. Zoheb Hussain, Adv.
Mr. Padmesh Mishra, Adv.
Mr. Arkaj Kumar, Adv.
Mr. Annam Venkatesh, Adv.
Mr. Rajat Nair, Adv.
Mr. M.K. Maroria, Adv.

Mr. Shuvodeep Roy, AOR
Mr. Deepayan Dutta, Adv.
Mr. Saurabh Tripathi, Adv.

**UPON hearing the counsel the Court made the following
O R D E R**

These matters have been listed before this Court pursuant

to the orders dated 31.10.2022 and 20.10.2022.

Today a joint request is made on behalf of the appellant(s) as well as by the respondent(s)/Union of India to adjourn the hearing of the matters on the ground of non-availability of the concerned Senior Advocates who are going to argue the matters.

List on 10.01.2024.

In the meanwhile, pleadings be completed in all connected Writ Petitions, if the parties desire to do so.

(INDU MARWAH)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)